

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 105/1996
in
D.A. NO. 368/1994

25

New Delhi this the 23rd day of July, 1996.

HON'BLE SHRI JUSTICE A. P. RAVANI, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Mewashi Ram Saini S/O
Ari Mal Saini,
R/O V. & P.O. Jharsa,
Distt. Gurgaon,
Haryana.

... Applicant

(By Shri B. T. Kaul, Advocate)

-Versus-

1. Shri P. V. Jaikrishnan,
Chief Secretary,
Govt. of N.C.T. of Delhi,
5, Shamnath Marg, Delhi.

2. Shri K. K. Bhasin,
Director of Education,
Govt. of N.C.T. of Delhi,
Old Secretariat, Delhi.

3. Smt. Krishna Gaddi,
Dy. Director Education,
District South,
Govt. of N.C.T. of Delhi,
Defence Colony,
New Delhi.

... Respondents

(By Shri S. K. Gupta, Advocate)

O R D E R (ORAL)

Shri Justice A. P. Ravani --

The direction given by the Tribunal was to the effect that the case of the applicant be considered in the light of the O.M. referred to in the order. As per order dated July 9, 1996 produced ^{as per} Annexure R-I to the reply, it is evident that the case of the applicant has been considered and he has been granted ad hoc promotion to Grade-II DASS. Whether the decision is in accordance with the instructions or

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26

not, is altogether a different matter. Once the direction has been complied with, it cannot be said that any case for contempt has been made out. Hence, the contempt petition is rejected.

2. If the applicant feels aggrieved by the order of ad hoc promotion for a period of six months, remedy will not be by way of contempt. He may seek ^{any other} further appropriate remedy in accordance with law.

R. K. Ahuja
(R. K. Ahuja)
Member(A)

A. P. Ravani
(A. P. Ravani)
Chairman

Yas/